Ott. रकहना चहता 1 877 भोला TP जास्तं। जो विरोध-पक्ष के नेता रह चुके हैं। हमारे यहां मुख्यमंत्रों भो रह चके हैं। वे बहुत ग्राथिक संबट में रह रहे हैं। उनके पास अपना सम्पत्ति ग्रांर परिवार नहीं है। अभी केंधर रोग से वे पोडित हो कर अस्तिम हालत में हैं। मुझे पता लगा है कि प्रधानमंत्रा जा ने पांच हजार रूपया दिया था उनके इलाज के लिए। बिहार सरकार हो या भारत का सरकार हो ; वे केंसर रोग से पडित है मरेंगे हो, जिन्दगा तो उनको दे नहीं सबले, लेकिन उनका ग्राधिक हालत इतने वमजोर रहे है आंर इतना ईमानदारी से उन्होंने अपनी सार्वजनिक जिन्दगा का निर्वाह दिया है कि बह सब के लिए एक उदाहरण बन सकता हैं। संस्कार कोई न कोई रास्ता निकाले ताकि उनका इलाज ठाक ढंग से हो सके। क्योंकि उनका परिवार नहीं है इसलिए उनके लिए किसं, विशेष नॉनग होम क'

THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUKHERJEE): Sir, I fully appreciate the point. Shri Bhola Faswan Shastri" is a senior, respected leader of our country and definitely 1 will keep in mind the suggestion made by Shri Hukmdeo Narayan Yadav and sea whatever has to be done on behalf of the Government for his treatment.

सविधा देने की व्यवस्था की जन्ये ।

SHRI VIS|HVAJIT FR1THV1JIT SINGH (Maharashtra): Sir, Ι request the Government of Maharashtra to provide all aid to him at the Tata Memorial Hospital which is the pemier hospital for cancer research in the country.

SHRI SURESH KALMADI (Maharashtra) : But he is in the All-India Institute of Medical Sciences

(Interruptions)

matter of urgent Public Importance

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Engagement of children bonded labour in as various factories and snall scale units in the country

SHRI S.W.DHABE (Maharash-

tra): Sir, I call the attention of the Minister of Labour and Rehabilitation to the reported engagement of children as bonded labour in factories and various manufacturing and smallscale industrial units in the country and the miserable plight of such children and the action tsken by Government in this regard.

MINISTER OF LABOUR AND THE (SHRI REHABILITATION VEEREN DRA PATIL): -bonded Sir. the labour by abolished system has been law throughout the country with effect from 25th October, 1975 under the Bonded Labour System (Abolition) Act, 1976. with effect from this date all bonded stood freed labourers and dis charged obligation render rom any to debts bonded labour and their liqui defines 'bonded dated. The Act debt Labourer' 'bonded labour'. 'bended and bonded labour system'. Any person, Including child who fulfils а labourer. ingredients of the Bonded Labour the System as defined in the Act will come in the category of bonded labour. Under theActidentificationand release of bonded lobourandrehabilitation of freedbonded ianures be the direct responsibility of the State Govern According ments concerned. to received the reports from the Governments, the total number State of bondedlabourers identified and freed as on 29-2-1984 was 1,62,637 out of which 1,23,194 have been rehabilitated. The number of child bonded labourers in this number is, however, not available. As and when the complaints relating to existence of bonded labour system in any particular area are received by Government, immediate action is taken fey Government to set the matter

[Shri Veerendra Patil]

investigated through the State Government concerned, for securing release and rehabilitation of such bonded labourers.

Government have taken note of the reports which have appeared in the press recently abjut the exploitation of children hailing from. Palamau district of Bihar who are being made to work as bonded labourers in the carpet factories in Mirzapur district of Uttar Pradesh. Immediately on receipt of these reports, the Governments of Uttar Pradesh and Bihar were requested to get the matter investigated and take necessary action for releasing these children and restoring them to their parents. The gist of the report recaived from the District Magistrate, Mirzapur (Uttar Pradesh) is as under:—

On 13-4-1984, four police parties along with Magistrates were sent to nine villages in Mirzapur District for investigating the matter and releasing the children employed in the carpet weaving units. On these dates, 5 children from Village Belwaria could be released from the carpet factory of Shri Panna Lal.

Earlier, on a F.I.R. lodged under Section 363 Indian Penal Code on 27-3-1984 in Police Station Patan in Palamau District, he Bihar Police came to Mirzapur and with the help of the police station Chilh Mirzapur .they released and took away 27 children with them to Plamau on 1-4-1984..

Subsequently, as as result of extensive raids conducted by the Magistrates of Mirzapur and by the Inspectors of Labour Department with the help of Police in Village Balua, Pur-jagir and Belwaria, 114 children ranging between ages 8 to 22 were collected frim 22 carpet weavers on 16-4-84. Nine out of the 114 children so relesed on 16-4-1984 were more than 18 years of age and 14 of them were above 14 years of age. It was found 'that all except

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one child were from the District of Palamau in Bihar and the one exception was from District of Mirzapur, After due medical examination and after recording of the statements of these children, both by the Magistrates- as well as the officers of the Labour Department, they have been sent back, to District Palamau.

From the statements recorded, instances of violation of Minimum Wages Act, 1948, Employment of Children Act, 1938, Children Act, 1960, Factories Act 1948 and Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, and certain provisions of I.P.C. like Sections 341 and 374 have come to notice No case could, how-ever, be made of these children being treated as bonded labourers as a per the definition given in the Bonded Labour System (Abolition) Act, 1976;

The District Magistrate, Mirzapur has further reported that a team of officers comprising of one Executive Magistrate and one Area Police Officer was deputed to Palamau on 13-4-1984 for an on-the-spot investigation into the follow-up action iaken by the District Administration of Palamau, consequent on the repatriation of 27 child labourers from Mirzapur on 1-4-1984. The Executive Magistrate of Mirzapur, who took the statements of the children and 5 parents in Palamau has reported on his return that 32 children from chhichhori village of Patan of District Palamau were taken to Shri Panna Lal Carpet Weaver of village Belwari on 4 occasions by Shri Siva Kjmar Thakur and Shri Sudama Thakur of the same Police Station. Most of the children were taken to Belwari a against their wishes on some pretext or the other. From the Statements of the children recorded by the Executive Magistrate, it appears that the children were forced to hard and incessant labour under inhuman conditions for 16 to 18 hours a day. From these statements, the

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District Magistrate of Mirzapur is of the view that this may be construed to be a case of forced confinement but not a case of bondage as according to him there was no element of loan/ debt/advance given by the employer to the children or their parents against which the children were required to render their labour/service. Necessary legal and penal action has been initiated against the offenders.

While drawing the attention of the Government of Bihar and Uttar Pra-desh to the above incident, they have been specifically requested to (a) have a thorough investigation into the matter and to report full facts of the case, (b) to take most deterrent action against the offenders, (c) to take necessary departmental action against the officers of the State Government who might be found to be responsible for dereliction of duty (d) to take preventive measures so that such incidents do no recur. Simultaneously a long term perspective plan for ameliorating the plight of the child labourers has been drawn up and sent to the Planning Commission and the con cerned Ministries of Government of India for their consideration.

SHRI S. W. DHABE: Mr. Deputy Chairman, Sir, it is a very serious question and also a tragedy which our country is facing, that a large number of children-this is a case referring to children-are being exploited ei.gaged in many opecupations for their livelihood right from the Sivakasi Fire Works Factory in Tamil N to many other places brick kilns in Delhi and carpet weaving factories not only in U.P but also in some parts of Jammu and Kashmir. The tragedy is that they have been asked-to work as forced labour. And the statement of the Minister-in this connection is not a happy one, to say that they are not governed by the Bonded Labour System (Abolition) Act. The matter required in ivestiga-tion.

SHRI VEERENDRA PATIL: That is not my statement.

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SHRI S. W. DHABE: I am saying about the statement which is here. I not saying it is your personal am statement. We have abolished bond ed labour in 1976. The Act is very clear about the position when advance or debt or money is given and when an agreement is there for having for ced labour. Certainly, he must have taken the boys with the consent of their parents by giving some money to the parents. Otherwise, how could such a large number of boys be taken from one district of Bihar to U.P.? And, therefore, to say that the Bonded labour System (Abolition) Act does not apply, is not correct. I would like the Minister to clarify the position about the measure. The words used are "agreement in advance."

SHRI R. MOHANARANGAM (Tamil Nadu): Sir the hon, Member ' was speaking about the Sivakasi Factory in Tamil Nadu, In Tamil Nadu there is no bonded labour.

SHRI V. GOPALSAMY (Tamil Nadu): Exploitation of child labour is there. That is why he said that.

MISS JAYALALITHA (Tamil Na du) : I must want to make it clear that there is no bonded labour in the Siva kasi Factories. There the parents willingly send their children to work The Tamil Nadu Government wants to put an end to that. But the parents the livelihood of their families say will be affected because they depend on the salary brought by the child There is a difference between ren. bonded labour and child labour. That is what I want to point out.

SHRI V. GOPALSAMY: Child labour is exploited in the name of pcv erty by factory owners. Will the Government justify that? (*Interruptions*)

SHRI R. MOHANARANGAM: We do not stoutly oppose it. We are, telling the reason for that.

SHRI K. MOHANAN (Kerala): Child labour is against our Constitution

MR. DEPUTY CHAIRMAN: We have a different Act.

to a

SHRI S. W. DHABE: The distinc tion made and as stated by hon lady Member by the Tamil Nadu Gov without difference. The ernment is labour exploited under child being article 23 of Constitution termed as forceed labour or the 'bonded labour system' the same. There is we have to fore. consider the total picture of the child labour which is being exploited in our country and the inhuman treatment given to the children is to have a very serious effect on "them who are going to be the future citizens of India.

SHRI V. GOPALSAMY: Sir. even the Supreme Court has given directions to the Tamil Nadu Government to impose a total ban on child labour. (*Interruptions*).

SHRI S, W. DHABE: Sir, I am not in controversy with Tamil Nadu Government (*Interruptions*)... .

SHRI V. GOPALSAMY: Tamil Nadu is a part of India. That is why Shri Dhabe is mentioning.

MR. DEPUTY- CHAIRMAN: Please don't mention about Tamil Nadu. Shri Dhabe.

SHRI S. W. DHABE: The Bonded Labour Abolition Act is based on two articles of the Constitution whit not yet implemented in full letter and spirit. Whereas Articles 23 of the Constitution says: "Prohibition of traffic in human beings and orced labour—(1) Traffic in human beings and begar and other similar forms of forced labour are prohibited and any contravention of this provision shall be an offence punishable in accordance with law.

Secondly, Article 24 of the Constitution says: "Prohibition of employment of children in factories, etc. No child below the age of fourteen years shall be employed to work in any factory or mine or engaged in any other hazardous employment".

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Articles 23 and 24 of the Constitution have been cur cardinal principles.

We nave passad two legislations. The first in 1938 known as the Em ployment Children Act, 1938, the second i 976 known as the Bended Labour System (Abolition) Act. 1976. The Bonded Labour System (Abolition) Act is a very important social legislation undo.- which we want to create equality in our country and that the human dignity should be restored and declaration of human rights are given affect to. Sir, in this connection, .Crorr. what the Supreme Court has directed, and I would like to know from the Minister, of this question, whether in the Bonded Labour System (Abolition) Act. the District Magistrate has to perform certain duties under the Act. Under the Act, it has Leen provided under Section 13 that there must be a Vigilance Committee in each district. The Vigilance Committee consists of a number of persons. Not only that, under Section 13, there must be vigilance committee at this district as well as Sub-Division levels. The Committee also consists of social workers, persons belonging to the Scheduled Castes or Scheduled Tribes and not more than three persons to represent the official or non-official agencies in the district connected with rural development, to be nominated by the State Government. The functions of each Vigilance Committee shall be to advise the District Magistrate, from time to lime, about the bonded labour and also give directions to provide for the economic and social rehabilitation of the freed bonded labourers

Therefore, my first question is whether any of the Slate Governments have implemented or set up Vigilance Committees in view of the direction of the Supreme Court; and whether any guidelines have been issued *to* the State Governments for setting up Vigilance Committees?

second question is about the The Employment of the Children Act, 1938. When the Janata Government was in power a committee was constituted to investigate on child labour and also suggest amendments to the said Act. My colleague, Shri M .S. Gurupadaswamy was the Chairman and I happened to be a Member of that Committee. The report was sent long back. Instead of accepting the report, the Government when it came to power in 1980 again appointed a Committee. I do not know what has happened to that report the report which has been submitted by the Committee on the Child Labour.

Now, as regards the Child Labour the Employment of Children Act or Act. I invite the attention of the Minister to two things which are engaging in our minds, that the is direct Infringement of Children" the Employment of Act in the carpet weaving units. Under sub-section (8) of section 3 of the Employment of Children Act 1938, it is stated:

"No child who has not completed his fourteenth year shall be employed, or permitted to work, in anv workshop wherein any of the processes set forth in the Schedule is carried en."

Now if you see the Schedule to thifc Act, It includes ten industries which are very vital. One is bidi-making the second is carpetweaving—it is directly mentioned in the schedule. Then we have cement manufacture; cloth-printing, manufacture of matches, explosives and fireworks, as is done in Tamil Nadu; mica-rutting and splitting; shellac manufacture; soap manufacture: tanning; and wool and cleaning.

Now the penalty for infringement is very meagre penalty. It is only simple imprisonment for one month or a fine of Rs. 500. Now the committee was of the view that for social offences like these, the punishment was so meagre that the enforcement of the Act would not make any effect.

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Therefore, they suggested that it was high time that the employment of Children Act, 1938 was amended, particularly section 4 of the Act, to provide for stringent penalties. This Act also provide for the appointment of Inspectors. Under section 6 of the Act the States have to appoint Inspectors to see that the Act is properly implemented. I would like to know whether, to implement the provisions of the Employment of Children Act, 19S8, any Inspectors have been appointed in any state and specially, whether Inspectors have been appointed in Uttar Pradesh and Bihar where this question has been raised, or it has been only left to the magistrates and the law and order machinery io find out and release such boys.

The third question which I want to raise is about the statement given by the Minister in connection with the reports in the press regarding a carpet factory. I will only read one paragraph from the report which appeared in the "Hindustan Times" on the 11th April, 1934:

"Suresh was branded with a hot iron rod in his left hand ring fing er for not getting up early to resume the- day's work. They had only tattered clothes to wear in the cold wave sweeping the entire area, Suresh said." :

MR. DEPUTY CHAIRMAN Where?

SHRI S. W. DHABE: I am reading the statement of those boys, which has appeared in the "Hindustan Times" of the 11th April.

"Munni Manjhi, a class for student, recalled that some of them who once tried to escape from there, were caught by" the owner's mus-clemen and hung upside down from a tree and beat with iron rods.

The severe beating resulted in the illness of Jai Mochi, who was bedridden with high fever and writhed in pain for four days. [Shri S. W. Dhabe]

With tears in his eyes, nine-year-old Bachhacha Bbuiyan said that all of them would sleep in a single room with guards keeping ceaseless vigil round-the-clock".

This inhuman treatment given to the children has appeared in the international press and has tarnished the image of the country. would like to know from the Minister whether, apart from the statement of the magistrate which he has mentioned, he will try to find out what truth is there in the report which has come in the press, whether any investigation will be made torture that they were into the reported hung upside down, that they were required to work for 18 hours a day, that they were locked up in rooms after the work, that they were beaten if they did not work and that they were required to work in spite of their illness. The problem is very serious and inhuman treatgiven to child labour. The problem ment is of child labour is a very vast one. I would only like to quote this from the ILO report:

•There are at present over 25 crores children in our country. According to the 1971 census, out of 230 million children, more than 10.7 million were workers. In 1978 there were 257 million children and the. total number of child workers was estimated to have risen to 16.5 million. Today India is said to account for a share of more than 33 per cent of around 55 million strong child labour force in the world."

In view of the Constitutional guarantee and the provisions of the Act, may I know from the Minister whether he will take steps to see that employment of child labour is banned? Why is it coming up? Because, there are no educational or employment opportunities in rural areas. Even compulsory education is not there. I want to know from the Minister why follow-up action Is not being taken or whether any lollow-up action will be taken in view of this serious situation, in view of the plight of the children that has come to light. I must thank the press

in this connection. It is because of the press that the matter has come to light. I want the Minister to tell us about the implementation of these two Acts.

SHRI K. MOHANAN: Mr. Deputy Chairman, according to our Constitution child labour itself is an otfence. Bonded labour of children is a much more serious crime. Already my esteemed friend, Mr. Dhabe, has quoted the constitutional provision in this regard. So I would not like to, go into that detail. Even after almost half a century of the inception of our Constitution, unfortunately India still has the largest child labour force in the world. According to the estimates in 1971 there were over 10 million' child labourers in India. Since then the number has increased. In 1972-73 the figure was 16.3 million. The Rural Labour Inquiry Committee calculated that on an average a child is employed in the countryside for 280 days in a year and the child earns roughly half the adult wages.

Not only in the traditional industries but even in the organised sector this system is prevailing. For example, in tea gardens and in mines this child labour system is prevailing in a big way- Hotel industry is another avenue for the exploiters of child labour. When compared to the organised sector, the bonded labour system is more strong in traditional industries, in carpet, in fireworks in Sivakasi, in brickkiln. everywhere. There are almost twelve pieces of legislation in existence that deal with child labour. The major statutes governing child labour are: the Children (Pledging of Labour) Act 1933, the Employment of Children Act 1938, the Minimum Wages Act 1948, and so on. In addition to these, Article 39 of the Directive Principles of State Policy states that the tender age of children should no,t be abused and citizens should not be forced by economic necessity to enter an avocation unsuited to their age and strength and that children should be given opportunity and facility to, develop in a healthier manner and in conditions of

freedom and dignity. But with utter disrespect to our own Constitution, after 34 years of the inception of our Constitution child labour system ai:d child bonded labour system is still prevailing.

This is a social evil. It is part of the existing capitalist system of society in this country. Unemployment and poverty on one side and inhuman exploitation in this particular system on the other, are the main causes for the perpetuation of the child labour system in this country. Law alone cannot contain or control this social evil. A social awareness on the part of every section of this country is necessary to abolish this system from our social set-up.

But we have failed to implement even the existing laws. Why? Because of the inaction of the Government. In 1981 the Committee on Child Labour recommended that the minimum age for employment of children should be 15, but the Government rejected that recommendation, if I am correct, on the ground that the time was not ripe. I would like to know from the Minister why the Government had rejected that recommendation on the ground that time was not ripe. It was utter failure on the part of the Government to rehabilitate the children under the age of 15 with preper education and food. After rejecting that recommendation, a child labour cell has been instituted under the Labour Ministry, if I am correct, in 1981. I would like to know from the Hon'ble Minister what was the job done by this cell all these years. Not only that, an Advisory Board, with the Labour Minister as Chairman, has also been working in this regard. Its intention was to review the implementation of existing legislation and to suggest legislative and other measures in order to discourge the child labour system. I would like to know from the Honlble "Minister what was the job done by this cell in the Labour Minis-tery and the Advisory Board under the Chairmanshrp of the Hon'ble Labour Mr.ister.

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श्री जगदम्बी प्रसाद यादव (विहा) माननोय उपसभापति जी, जब बंधुझा मजदूरों को बात आती है तो कानून ऐसा लगता है कि सरकार सिर्फ कागज पर रहते है। जो रिपोर्ट होते है उसो रिपोर्ट मात्र पर ही सरकार एक्शन लेतो है, इसके सिवाय एक्शन नहीं लेतो । बिहार के पलामू जिले का कुछ बच्चा मिर्जापुर में पकड़ा गया । मैं जानना बाहता हूं कि बिहार के छोटे बच्चे और बंधुझा लेबर कलकत्ता के हावड़ा और सियालदा स्टेशन पर, पंजाब और हरियाणा के खेतों में लाखों को संख्या में पाये जाते हैं उनके लिये सरकार क्या कर रहा है?

उपसभापति महोदय, मल सवाल मैं यह जामना चाहता हं कि वैसे तो हथकरचा, वागान, खान, होटल, कार्लान कारखाने आदि के कामों में और भिक्षा में बच्चों को अपंग करके ग्रधिक काम लिया जाता है, एवं भट्टा ईट्रों में बच्चों से काम लिया जाता है ? फोर्स्ड लेबर इनको कहा जा सकता है। हो सकता है गरंबो के कारण मां-बाप के कहने पर स्वयं ही गये हों लेकिन इसका मल सम धान देश चाहता है मूल समाधानं तब तक आप कुछ नहीं निकाल सकते जब तक देश में गरीबी मिटाने का काम न हो ग्रार कम से कम सांतवी पंचवर्षीय योजना में इतने धन की एलाटमेंट न करें जिससे इन गरांव वच्चों की कुछ न कुछ व्यवस्था कर सकें, जिससे वे अपनी जीविका चला सकें, अपने बुढे मां-बाप का भरण पोषण कर सकें। जब तक ग्राप इसकी व्यवस्था नहीं करते तथ तक वह लोभ में फंसते रहेंगे और उनसे फोर्स्ड लेवर के रूप में काम लिया जाता रहेगा ।

दूसरी बात मैं यह जानना चाहता हूं कि जो कम्पलसरी एजूकेशन अनिव'यं शिक्षा है 6 वर्ष से 11 वर्ष दक के बच्चे

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बाहर काम करने जाते हैं। मैं कहना चाहता हं कि बिहार के बच्चे सब जगह जा रहे हैं--- चाहे बह पंजाब हो या हरियाणा हो या कलकत्ता हो । इसलिये मैं सरकार से चाहंगा कि इसको रोकने के लिए और इन लोगों के पुनर्वास के लिए जिसमें मुल रूप से ये बच्चे इस तरह से काम करने के लिए बाध्य न हो, उसके लिए सरकार क्या व्यवस्था कर रहा है?

श्री हक्म देव नारायण यादव (विहार) : उपसभापति महोदय, वातें तो बहत हो । गई हैं, लेकिन जो लडके बंधग्रा मजदूर के रूप में काम करते हैं या बंधुम्रा मजदूर के रूप में काम करने के लिए बाध्य होते है उनके सामने झसलो समस्या उनकी अपनी मजबूरी होती है। अपनी मजबुरी के कारण उन्हें बंधग्रा मजदूर वनना पडता है। ये लोग बहत गरांब होते हैं ग्रार जब भूखे रहते हैं तो मजबुर हो जाते हैं कि किसो न किसो के साथ फैस जाय ग्रौर ग्राप जानते हैं, इन लोगों को घर से ले जा कर बंधग्रा मजदर बना दिया जाता है। हमारे बिहार से हजारों की संख्या में काम करने के लिए लोग पंजाब में जाते हैं। वे स्टेशन पर उतरते हैं तो उनको खेतों में काम करने के लिए लोग ले जाते हैं। स्वामी अग्तिवेण ने पंजाब और हरियाणा में ईंट के भट्टों पर काम करने वाले बंधग्रा मजदूरी ग्रांर ग्रादिवासियों के मामले को उठाया है। आदिवासियों को कई वर्षों तक बंधुआ मजदूर बना कर रोके रखा जाता है। घर में उनको घेर कर रखा जाता है। ग्रादिवासों ग्रांरतों को हालत तो झाँर भी खराब है। ये आदि-वासी लोग अनजान होते हैं । इनको दोन दुनिया का कुछ पता नहीं होता है । संधि-सादे लोग होते हैं । इन खोरतों खार मजदूरों के साथ जैसा व्यवहार किया जाता है, वह सब को मालूम है। इन लोगों को

Calling Attention to a

[RAJYA SABHA]

[श्रो जगरम्बो प्रसाद यादव]

के लिये, जिसके वारे में संविधान में भी है, इसको लागु करने में सरकार क्यों नहीं कामयाब हो रही है ? अगर इसको लाग किया जाता है तो बच्चों को शिक्षा दी जायेगों, देश के बच्चे जो कल के नेता हैं, कल के नागरिक हैं उनको काम मिल जायेगा । दूसरां वात यह है कि कानून को कियान्वित करने में ग्राप कौन सा कारगर कदम उठाने जा रहे हैं ? इन बच्चों में 99 प्रक्षिशत बच्चे हरिजन झार पिछडों जाति के हैं और ये गरीबी की रेखा के नीचे रहने वाले भी हैं। आज सरकार इस ग्रोर सिर्फ नारेबाजी दे रहो है लेकिन इसका मूल निदान करने के लिये कोई उपाय नहीं कर रही है। इस लिये में जानना चाहता हूं कि इसमें सरकार क्या करना चाहता है ? ऐसे कितने बच्चे काम कर रहे हैं इस बारे में तरह-तरह की रिपोर्ट हैं। लेकिन मैं कहता हं जो रिपोर्ट दो करोड़ के बच्चों की है में समझता हं यह सिर्फ शहरों की होगी। ग्रगर गांव में जायें, खेतों में जायें तो बहत से बच्चे फोर्स्ड लेवर के रूप में काम करते हैं या. अपने परिवार के साथ इनमें काम करते हैं तो यह 25 करोड़ बच्चों में से 12 या 14 करोड के करीब बच्चे हैं। ग्राज इसने बच्चों से काम लिया जा रहा है। सबसे बडी बात यह है कि इन बच्चों को शिक्षा न मिलने के कारण देश को घाटा हो रहा है लेकिन वे परिवार या काम लेने वाले यह सोचते हैं कि अगर बच्चे मुर्ख रहेंगे तो फोर्स्ड लेवर के रूप में काम कर सकेंगे। मैं सरकार से यह जानमा चाहता हूं कि इस बात को तय करने के लिये ग्राप क्या करना चाहते हैं ? जब इस बारे में नाम म्राता है तो विहार का सबसे ऊपर नाम आता है। यद्यपि बिहार में सभी प्राकृतिक सम्पदा है फिर भी सबसे ज्यादा गरीबी यहां पर है। आज विहार से सब से ज्यादा मजदूर

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नजर रखनी चाहिए । इसलिए मैं चाहता हूं कि हमें इम सभी दुष्टिकोणों से इस संबंध में सोचना चाहिए ।

[2 MAY, 1984]

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ग्राखिर मैं एक बात ग्रौर कहन। चाहता ह । हिन्दुस्तान में पूरे देश का मैंने सर्व किया है। हमारे देश में ऐसे भी बंधुग्रा मजदूर हैं जिनकी मुक्ति कोन करेगा, इस पर हमें सोचना है । आप आर्थिक दष्टिकोण से और सामाजिक दष्टिकोण से बंधन्ना मजदूरों की तो मक्ति के लिए प्रयास करते हैं, लेकिन राजनैतिक दुष्टिकोण से जो लोग बंधुग्रा मजदूर हैं, उन लोगों को भी अप बंधुआ मजदूरी से मुक्त कर दीजिये... (ब्ववधान) रफीक साहब, आप भी उनमें से ही हैं। आज देश में, बिहार प्रान्त से लेकर सारे प्रान्तों में जो दो ढाई हजार कांग्रेस-ग्राई के बंधग्रा मजदूर हैं उनको ग्राप मक्त करा दीजिए तभी सब कुछ ठोक होगा।

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Mr. Deputy Chairman, Sir, it is very unfortunate that even after 37 years of independence, we are still grappling with this problem and we have not been able to find a solution to this problem. It is not enough, as the District Magistrate of Mirzapur has done, to satisfy cur. selves that it is a case of forced confinement and not bonded labour because no loan was involved. Similarly, we also cannot remain content with the explanation given by the honourable lady Member from Tamil Nadu that parents willingly send their children for job in small establishments and factories like the match factories. Today, in thousands of establishments, in hotels, etc., lakhs of children are employed and they are being exploited. It is the poverty of the families concerned or the greed of the families concerned which is responsible for this problem.

Sir, the honourable Minister has indicated that a long-term perspective plan has been drawn up by the Gov-

पकड़ कर ले जाया जाता है और कई सालों तक बंधुम्रा मजदूर बनाये रखा

जाता है। बैसे भी ये लोग दूसरे लोगों को दिनकू कहते हैं ग्रोर दिनकुग्रों से आदिवासियों को डर लगता है। इन मज-

दूरों को तरह तरह को मजबरियां हैं।

इनको तंग किया जाता है और इन से हो काम लिया जाता है। मैं च हता हं कि

सरकार को इस संबंध में कुछ सोचना

चाहिए । आज आप इसी दिल्ली में देखिए,

कितने हो छोटे वच्चे बंधुया मजदूर के रूप में काम कर रहे हैं । आपको दिल्ली

में 11-11 और 12-12 साल के बच्चे

मजदूरी करते हुए मिल जाएंगे । 11-11

साल ग्रौर 12-12 साल के बच्चे रिक्शा

चलाते हैं । ग्राज के ग्राधुनिक युग में

आने-जाने के इतने संघन होते हुए भी

छोटे छोटे बच्चे रिक्श चल कर सपने पेट

की भूख को शान्त करते हैं। यहां पर

इंस न घोड़ा बन कर दूसरे इंसान की गाड़ी को खींचता है। इस लोगों के पास रोजी-

मजबूर होकर उनको बंधुआ मजदूर बनना

पड़ता है, खेतों में काम करना पड़ता है।

दूसरे लोग उनको अकड़ कर ले जाते हैं

ग्रौर खेतों में काम करवाते हैं । दूसरी

तरफ यह कहा जाता है कि मानवीय

लगाया जाता है । जैसा ग्रभी तमिलनाड्

की सदस्य महोदया ने कहा कि इन बच्चों

को काम देकर उनके मां-बाप को पैसा

मिलता है झौर वे अपनी भूख मिटाते हैं।

मानवीय दुष्टिकोण अपनाया जाता है। पंजीव रो व्यवस्था इस प्रकार से यह सब्त

देतो है कि कितनो उदार है। वे कहते हैं

कि हम बच्चों को काम देते हैं जिससे उनके मां-बाप को पैसा मिलता है जिससे वे ग्राने पेट को भूब मिडाते हैं। पूंजी बादी की इस शोवगवादो नोति पर भी हमें

पूंजीवादी व्यवस्था में इसी प्रकार

दुष्टिकोण से इन लोगों को काम

रोटी का कोई मन्य साधन नहीं है

[Shri Parvathuneni Upendra] eminent. And it has been sent to the Planning Commission for approval. I want to know from the hon. Minister whether any nation-wide survey has been undertaken or is proposed to be undertaken to know the extent of th"5-problem and how many children are employed like this throughout the country. Unless you know the extent of the problem, unless you have done a survey about the employment of children, you cannot have a perspective plan. I would like to know from the hon. Minister whether he is going to undertake such a survey before the perspective plan is implemented.

MR. .DEPUTY CHAIRMAN: Mr. Gspalsamy.

SHRI V. GOPALSAMY: Mr. Deputy Chairman. Sir, the exploitation of child labour in match factories in Sivakasi and Ramanathapuram district of Tamil Nadu is being continued. Their parents are illiterate and they are ignorant of the legislation. Their illiteracy and ignorance are exploited by the rich capitalists. Sir, they are forced to work from dawn to dusk. I came from a village 20 kilometres away from Sivakasi. Every morning buses will be sent to the villages and children will be brought to the factories and from dawn to dusk they have to work. Their salary Is rupee or rupees two, a day. This was brought to the notice of the Central Government. Mr. Dharmavir, Minister of State in the Ministry of Labour and Rehabilitation, paid a visit there. He wanted to pay a surprise visit to those factories. But. Sir. he was surprised to see the arches and other arrangements welcoming him here. So the purpose of his visit was not served. The State Labour Commissioner himself was there. It seems he had himself instructed the people to greet him. Therefore, he was not able to know what is happening there in factories. And, then, one lawyer from Pondicherry made some investigations in those factories in Sivakasi and Ramanathapuram and he filed a writ petition in the districts Supreme

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Court. And the Supreme Court has noted in its orders the constitution of an Official Committee by the Tamil Nadu Government in March 1984 to go into the unsatisfactory condition of child labour in match and other industries in Sivakasi and other areas of Ramanathapuram district.

So I would like to know from the hon. Minister whether the Government is considering to bring any comprehensive legislation to ban child labour and take effective steps. I would like to have from the hon. Minister a categorical reply.

DEPUTY CHAIRMAN: MR. Dr डा० महाबीर प्रसाद (विहार) : उप-सभापति महोदय, लोक कल्याणकारी सरकार के मंती से यह हम कहना चाहेंगे कि बन्धुया मजदूर जो बच्चे हैं जिनकी उम्र काम करने की नहीं होती है फिर भी उनसे काम लिया जाता है। कुछ ऐसे भी पिता हैं जो स्वय अपने बच्चों को काम करने के लिए भेजते हैं । वे ऐसा करते हैं कि अगर वे छोटे से वच्चे काम नहीं करें तो उनके परिवार की रोजी कैंसे चलेगी ? वे बच्चे कैंसे खाएंगे और उनके परिवार का भरण-पोषण कैसे होगा ? गांव से ले कर कर फैक्टरियों तक ग्रौर दूसरे हर ऐसे काम में बहत से बच्चे लगाए जाते हैं बच्चों से काम लिया जाता है। हिन्दुस्तान की सरकार ने डाइरेक्टिव प्रिसिपल्स के माध्यम से यह कहा था कि 10 वर्ष के भीतर हिन्दस्तान के सभी लोगों को जिनकी उम्र 8 वर्ष से 14 वर्ष होगी उनको शिक्षित करेंगे, साक्षर बना देंगे, एक तरफ हिन्द्रस्तान की सरकार अपने उस वायदे से मुकर गई है और जहां इन वच्चों को स्कूल में होना चाहिये था शिक्षा प्राप्त करनी चाहिये थी, ज्ञान प्रजित करना च हिये था प्रपने भविष्य को बन।ने का काम करना चाहिये झाज व ह बहां नहीं हो कर के काम कर रहे हैं। जिनक उम्र काम करने की नहीं होती वे काम कर

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हैं। इस ढंग से जब हम हिन्दस्तान की नीति को देखते हैं तो यह लगता है निश्चित तौर पर हिन्दुस्तान की सरकार इस ओर काफी व्यान नहीं दे रही है। इस तरफ ध्यान देना उसका कर्त्तव्य भी है ग्रीर ग्रावस्यक भी है। यह जो बच्चे बन्धुया मजदरों की तरह से काम कर रहे हैं निश्चित तौर पर हिन्दुस्तान के लिये कलंक की बात हैं। हिन्स्द्तान की सरकार के लिये ग्रम की बात है और इस ढंग से मुझे देश प्रगति करता हुम्रा दिखाई नहीं देता है वल्कि देश पीछे की स्रोर जा रहा है। देश के लोगों का विकास नहीं हो रहा, है । ग्रमी बहुत से आंकड़े दिये गये, बहत से कानन बनाये गये फिर भी सभी ज्यों का त्यों है, बच्चे बिल्कुल बन्धया मजदरों की तरह से काम करते है जिनकी संख्या 20 मिलियन के लगभग हो जाती है। जनता सरकार में एक कमेटी बनाई गई थी जिसके चेयरमैन श्री गुरूपद स्वामी थे । उन्होंने 'कुछ रिवमेंडेंगन दिये थे लेकिन तीन चार वर्षी के बाद भी उन रिक्मेडेंगन्स को सरकार नें ग्राज तक कार्यान्वित नहीं किया । इतका फल यह होता है कि कमेटियां बनती रहती हैं, रिक्मेंडेशन्स होते रहते हैं और वे बेकार हो जाते है। सारा परिश्रम बेकार हो जाता है ग्रौर जिनके लिये कमेटी बनाई जाती है। जिनको जो कुछ लाभ मिलना चाहिये वह लाभ उनको नहीं मिलता। मैं दो तीन सुझावों का जिक करना चाहंगा कि जो रिक्मेंडेशन्स उन्होंने दी थी :

"(1) There should be an Advisory Committee on Child Labour at each State Government level. (2) Children below 15 years of age should not be employed in hazardous occupations. (3) Education should be imparted to working children. (4) There should be a comprehensive legislation on child labour."

लेकिन महोदय ये तमाम सिफारिशें बेकार रह गयीं । उसमें किसी का पालन नहीं किया गया । तो मैं सरकार से यह कहना चाहूंगा कि वह निश्चित तौर पर कोई ऐसी नीति बनाये जिसके माध्यम से देश के बच्चों का विकास हो सके और राष्ट्र निर्माता बच्चों को जैसा बनाना चाहते हैं, देखना चाहते हैं, तो वे बच्चे अपना समय बरबाद न करें और वे बंधुग्रा मजदूरी से मुक्त हो कर निश्चित तौर पर शिक्षा ग्रहण करें और देश के निर्माण में योगदान दे सकें ।

MISS JAYALALITHA: Mr: Deputy Chairman, sir, I share the anguish of the other Members who have called attention to the very sorry plight of children who are being forced to work as slaves, as bonded labour in the carpet factories of Bihar. Some of the other hon. Members in this House have misinterpreted some remarks I made earlier and tried to imply that the Government of Tamil Nadu justifies the exploitation of child labour In the factories of Sivakashi. In this connection I wish to make a request or put a question to the Minister of Labour and Rehabilitation. I wish to make it very clear that the Government of Tamil Nadu is not in any way

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[Miss Jayalalitha] encouraging the exploitation of child labour. Also, I wish to point out that there is a difference between children being abducted and forced to work as slaves in the factories of Bihar and children being sent to work by their own families in Tamil Nadu. Tamil Nadu is the only State in the whole of India which has introduced a free nutritious noon meal scheme to' attract children to school. Today, about 80 lakh families in Tamil Nadu have been benefited by this schema. At present, 65 lakh children between the ages of 2 and 10 are being given a free meal every day. Prom September of this year, all children up to the age of 15 years are going to be fed. It means that nearly 80 lakh children in the State will be benefited. This scheme is to attract children to schools and to enable them not to go to work by guaranteeing at least one good meal a day. In spite of the State Government's sincere afforts to wipe out the incidence of child labour, in the area of Sivakashi parents insist on sending their children to work because of their economic necessity-their grinding poverty. But there is a difference between abduction Without the parent's knowledge or concurrence-and parent willingly sending their children to work. Children are taken every morning from their homes and are brought back to their homes after work. 1 woull be very happy if the Minister of Labour and Rehabilitation brings about a formal legiilation and steps to onforce It so that the scourge of child labour is wiped out. It will help the Government of Tamil Nadu in its efforts to wipe out the scourge.

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VEERENDRA PATIL: SHRI Mr. Deputy Chairman, Sir, I fully share the concern and anxiety expressed by the hon. Members with 'regard to the exploitation of child labour in the country and their being made to work as bonded labour under inhuman con ditions. I want to reiterate that the Government of India is fully com mitted to the total abolition of bonded labour. Whether adults are working as bonded labour or children are work ing as bonded labour, the Government of India wants to see that bonded labour is totally eliminated 1 P.M. and abolished in this country. that direction. In several have taken steps been and are being taken. Similarly, Sir, the Government of India is committed to prohibit exploitation of child labour.

I will come to the question of bonded labour. Sir, hon. Members on the other side, particularly, Mr. Dhabe is aware of the fact that though the Bonded Labour (Abolition) Act is a Central legislation-it is an Act passed by the Parliament-the implementation of this Act is the responsibility of the State Governments. Sir, in the Act itself it is mentioned clearly that identification of bonded labour, liberation of bonded labour and rehabilitation of bonded labour is entirely the responsibility of the State Governments.

SHRI S. W. DHABE: You can give the guidelines. W

SHRI VEERENDRA PATIL: I am coming to that. Sir, simply because it is the responsibility of the State Governments, the Government of India is not keeping silent or idle. On the other hand, we are taking all necessary steps to see whether this work is properly being done in all the States or not. I do not wish to go into the aetails. Sir, although it is the responsibility of the State Government, I think in the year 1978-79 the Government of India came forward and made an offer to all the State Governments. The ceiling limit of amount that is provided for rehabili-

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tation of a bonded labour is Rs. 4,000. The Government of India on their own came forward and offered 50 per cent of the assistance that is required for rehabilitation. And we have been giving these grants liberally every year. Sir, 1 have got the figures which show how much amount we have distributed to different State Governments. From 1978-79 upto 1983-84, our share-that is, 50 per cent of the amount required for rehabilitation on the basis of Rs. 4,000 per bonded labour-which we have released, the Government of India has released is Rs. 10,86,06,000.

AN HON. MEMBER; Have you got the State-wise figures?

SHRI VEERENDRA PATIL: I can give State-wise figures also, But I don't think....

MR. DEPUTY CHAIRMAN: You can lay them on the Table. That will take a long time.

SHRI VEERENDRA PATIL: I have got the figures for the States of Bihar and Uttar Pradesh but 1 do not have the figures for the remaining States. But I will assure the hon. Members that all the figures of whatever assistance we have given so far to all the States will be made available and placed on the Table.

AN HON. MEMBER: What is the amount of Bihar?

SHRI VEERENDRA PATIL: I have got those figures. But it will take some time. Sir, we are not only releasing 50 per cent of the grants but we have also further simplified the procedure for releasing these grants. Earlier, we used to get the proposals here from the State Governments, and we used to scrutinise the proposals. And after scrutinising and approving those proposals we used to release the grant. Now, we have given all the powers to the State Governments. They can formulate the proposals. And after the approve the proposals. And after the approval of the proposals, after releasing their grant, for whatever amount that is due from the Govern-

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merit of India, they can approach the Government of India, and we release the grant. Not only that, Sir. Our senior officers are visiting different parts of the States. Periodically our officers are going only to review the progress of the implementation of the? Bonded Labour (Abolition) Act as to how many have been identified, how many have been liberated, and how many have been rehabilitated. For that purpose, periodically our senior officers are going there and they are bringing the reports. Whenever any deficiency is brought to the notice of the Government of India by our senior officers, we immediately bring it to the notice of the State Government. We then request the State Government to remove or rectify the deficiencies and we have in the Government of India a Working Groupan inter-ministerial working group, to oversee the implementation of the bonded labour. And, under my chairmanship in the Labour Ministry we have got a standing committee. We meet periodically. We discuss the problems of rehabilitation and identification and all the other problems connected with the bonded labour, in our standing committees. In addition to that we hold different seminars In order to enlighten the people and in order to enlist the sympathies of the people. An hon. Member wanted to know what steps have been taken to constitute the vigilance committees. Sir. constituting the vigilance committees at the State level is the statutory responsibility or obligation of the State Governments. It is not left to the discretion of the State Government. They are bound to constitute vigilance committees at the district level and also at the sub-division level. I have got certain figures with me. According to the latest report received from the State Governments the vigilance *committees* have been set "up in all the districts and sub-divisions in Haryana, Tamil Nadu, Arunachal Pradesh and Delhi. The Governments of Orissa, Himachal Pradesh, Andhra Pradesh, Madhya Pradesh, Maharashtra Bihar, Meghalaya Uttar Pradesh, Kerala, Rajasthan, West Bengal and

[Shri Veerendra Patil] Pondicherry have also set up such committees except in a tew districts and sub-division. The Governments of Karnataka Gujarat, Punjab, Jammu and Kashmir, Sikkim, Assam, Andaman & Nicobar Islands, Tripura, Goa, Daman and Diu and Dadra and Nagar Haveli have intimated that they are taking necessary action to constitute such committees/constitute the defunct Committees.

AN HON. MEMBER: What about Bihar?

SHRI VEEKENDRA PATIL; So far as Uttar Praaesh is concerned, a vigilance committee has already been stituted in Mirzapur district and also in the Mirzapur Sadar sub-aivi-sion of the district. In all, the State Government has set up 27 vigilance committees at the district level and 107 at Sub-divisional levels.

Now I come to Bihar. No intimation has been received whether any vigilance committee has been constituted ' in Palamau district and any of the 'sub-divisions of the district, from the State Government.

SHRI S. W. DHABE: What about the other districts?

SHRI VEERENDRA PATIL: Sir, that is the position. I have read out the information with regard to all the districts. Unfortunately, I do not have the information with regard to Bihar because we have not received any report from the Government of Bihar, that is quite obvious.

श्रो जगडम्बो प्रसाद यादवः विजिलेंस कमेटी बना देते तो वहां बच्चों को कैंसे ले जाते ।

_ अो हुर्रवदेव नाराथण यादव : बंधुवा मजदर तो यहां सरकार में है ।

श्री जगदम्बी प्रसाद यादव : मुख्य समस्पा जहां है उसी को आप छोड रहे हैं।

श्रो बोरेन्द्र णटिल : मैं या रहा हूं, मुझे बहुत कुछ बोलना है, आप पेशेंद से सनिये ।

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Sir, hon. Member, Shri Dhabe, referred to the interpretation given by the Supreme Court. Sir, we know the interpretation given by the Supreme Court. It is a liberal interpretation. As soon as we got the reports about exploitation of children, we immediately took up the matter with the U. P. Government and my Secretary has written to the Government of U.P. on 23rd April, 1984, drawing its attention to the Supreme Court decision in the Bandhaukti Morcha versus the Union of India and others and we have asked the State Government of U.P. to give a second look to the stand of the district magistrate, Mirzapur. The stand taken by ' the district magistrate, Mirzapur, is that although it is a forced labour, but since there is no advance, no debt, therefore it does not come under the definition of bonded labour. That is his definition. That is his interpretation. We are not satisfied with that interpretation. That is why we have now. asked the U.P.. Government to review this interpretation given by the district magistrate, Mirzapur, in the light of the interpretation given in the judgement delivered by the Supreme Court. We have done our duty and I think they will review the situation and we have already written, not only my Secretary has written, but my colleague, the Minister of State, Shri Dharam-vir, has also written to the Chief Minister in the matter on 28-4-1984. So far as the Government of India is concerned, as soon as the report appeared in the press about the inhuman conditions under which the children are made to work, it took prompt action immediately. We telegraphically requested the Labour Secretary, U.P. and Labour Secretary, Bihar for immediate necessary follow-up action on the very day these re- • ports were received. This was followed by a D.O. letter and telex massages at the level of Director General (Labour Welfare) and the Secretary, Labour has again written to the Chief

Secretary of U.P. about which I just now referred, and also to the Chief Secretary Bihar, drawing their pointed attention to the newspaper reports, requesting them for a thorough investigation of the entire issue. A long-range perspective plan for development of children and socio-economic advancement of their parents, has been drawn up and sent to Secretary, Planning Commission Secretary, Department of Social Welfare and Secretary, Ministry of Home Affairs. The Minister of State also has written a letter to the Chief Minister of Bihar in this matter. I have already referred to it.

Some hon. Members wanted to know whether Government is thinking of any comprehensive legislation for child labour. Hon. Member, Shri Dhabe referred to Gurupadaswami Committee Report. I don't know from which source he got the information that after receiving the Gurupadaswamy Report, the Government of India has not taken any action, it has been shelved etc. It is not so.

SHRI S. W. DHABE: I have said that some other committee is appointed.

SHRI VEERENDRA PATIL: After receiving the Gurupadaswami Com mittee Report, out of 23 recommen dations that have been made by that Committee in their report, the Go vernment has accepted 22 recommen dations, and only one recommendation is still under consideration, that is with regard to age, because they have suggested some age limit under the existing Acts which are meant for children because different age limit is mentioned in different Acts. So they have suggested a uniform age limit. This point was recently discussed in the Labour Ministers' Conference, and I have appointed a sub-committee of different Labour Ministers, Labour Ministers of U.P., West Bengal, Tamil Nadu and Gujarat are there on that Committee, which will go into this question and make a report with regard to one recommendation which Is still under consideration, and as soon as we get their report, certainly

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ly to result in a revenue sacrific of the matter. We have also asked that sub-committee to go into the question as to whether a comprehensive legislation with regard to child labour is necessary or not, they are going into it and will make a report shortly.

Hon. Member, Shri Gopalsamy mentioned about child labour in Siva-kasi. Child labour is prevalent in Tamil Nadu and many reports have been published in the papers about child labour, in Magazines, in newspapers etc. When it was brought to our notice, the Government of India has immediately taken action. We have sent a Central team, we sent this team last year consisting of two senior officers of the Ministry. They visited Sivakasi at my instance and have submitted their report. I have sent a copy of their report along with recommendations that the committee made, to the Government of Tamil Nadu for taking necessary action. I have got the information about action taken by the Government of Tamil Nadu. The Government of Tamil Nadu has taken the following decisions:

(1) Provisions of relevant Act relating to the employment of children may be strictly enforced.

(2)" Action may be taken to shift operations from the factories to the village where the children reside, by setting up work-sheds in villages by employers or by co-operative societies.

(3) Comprehensive scheme be worked o,ut to give the children in that area sufficient incentives to attend schools, and to give them education side by side with their work.

(4) Minimum wages . be revised with a view to increasing the earning capacity of the workers.

These are the decisions taken by the Tamil Nadu Government. We have now to get the report and we will ask Tamil Nadu Government as to what action they have taken on these decisions and what is the result of

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[Shri Veerendra Patil]

that. But we have not received any report and as and when we receive it we will go into this question. Not o,nly that I have sent a team of Senior officers. My colleague, Mr. Dharmavir had also visited Sivakasi and other places. He has personally studied the working conditions of children working there. Certainly, it requires improvement. It requires necessary action on the part of the Tamil Nadu Government. Therefore, we have been requesting the Tamil Nadu Government. We feel that Tamil Nadu Government will not lag behind in taking necessary action to safeguard the interests of children. Further, I am told that a Board under the Chairmanship of Collector, Ramnad, with representatives of employers and labour unions as members has been constituted since 1980 to ensure welfare measures for children employed in the factories and to coordinate the activities of various agencies involved in mitigating the problem of child labour. The State Government has also sanctioned 30 nonformal education centres in Sivakasi, to impart education to child workers, to bring them to the level of 8th standard. So many other steps have also been taken.

Finally, I can only say . . .

SHRI S. W. DHABE: Employment below fourteen is prohibited under the Constitution. How can you make regulations for employment then?

SHRI VEERENDRA PATIL: There are so many Acts I can quote them. *These* are: Child (Pledging of Labour) Act, 1933, Employment of Children Act, 1983, Factories Act, 1948, Mines Act, 1952, Plantation Labour Act, 1951, Beedi and Cigar Workers (Conditions of Employment) Act, 1966, State Shops and Commercial Establishments. Act and so on. There are so many Act to safeguard the interests of child labour. But children are still working. *I* am admitting the position Children are still working. But is not correct to say that willingly parents.are asking their children to go and work. No parent would ask his child to work. On the other hand, parents wish that their children should learn, should become -educated and should earn some status in the society. But in spite of that parents are allowing their children to work because of socio-economic compulsions. Otherwise, no parent will allow his child to work. This is because of economic compulsions. This menace of child labour in the country can be erased only by improving the economic condition of the people in the country. I can say that child labour should be completely banned. But what about those parents who cannot live with their minimum earnings, with their meagre- earning? This child is supplementing their income. This child is coming to the rescue of the family in order that they may survive. This is the economic compulsion. Therefore, the remedy lies in improving the economic condition of the people in the country as a whole.

THE DELEGATED LEGISLATION PROVISIONS (AMENDMENT) BIIL 1984

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): Mr. Deputy Chairman, Sir I beg to move for leave *to* introduce a Bill to amend certain Acts to implement the recommendations of the Committees on Subordinate Legislation regarding publication and laying of rules and other delegated legislation.

. . The question . was . put . and . the motion was adopted.

SHRI JAGANNATH KAUSHAL: Sir, I Introduce the Bill.

श्री उपसभापतिः ग्रब सदन की कार्यवाही सवा दो बजें तंक कें लिए स्थगि की जाती है।

> The House then adjourned for lunch at eighteen minutes past one of the clock.